(HFCs) in the last two years in the North Eastern States is given below:

	July 1, 1997-June 30, 1999		July 1, 1998 to June 30, 1998		
Name of State	No.	of Units (Rs. in lal		No. of Units (Rs. in lal	Amount khs)
Assam		38	15.77	34	14.62
Manipur		14	14.13	Nil	
Meghalaya		*			
Mizoram				Nil	
Tripura					
Arunachal					
Pradesh					
Nagaland					

The above data pertains only to those housing loans, in which refinance assistance of NHB is involved.

(c) NHB monitors the progress of financial assistance extended for housing by various commercial banks and Housing Finance Companies (HFCs) registered with it.

## **Performance of Public Sector Shipyard**

- \*340. SHRI RAMACHANDRAIAH RUMANDLA: Will ther Minister of SURFACE TRANSPORT be pleased to state:
- (a) the performance of public sector Shipyards under the Ministry during the current year;
- (b) whether they could attract orders for productivity as well as sustenance; and

(c) if not, the plans to help the Shipyards?

THE MINISTER OF SURFACE TRANSPORT (SHRI RAJNATH SINGH): (a) There are four public sector shipyards under this Ministry namely Hindustan Shipyard Ltd. (HSL) Visakhapatnam. Cochin Shifard Ltd. (CSL), Cochin, Hooghly Dock and Port Engineers Ltd. (HDPE), Calcutta, Barring Cochin Shipyard Ltd., other shipyards have been incurring losses.

- (b) Shipyards have not been able to attract adequate orders for productivity and sustenance.
  - (c) (i) Government had brought into force in 1997, the shipbuilding subsidy scheme for a period of five years.
  - (ii) Government also restructured the capital base of Cochin Shipyard Ltd. and Hindustan Shipyard Ltd., in 1993-94 and 1997, respectively.
  - (iii) Short-term action plan for revival of HDPE was evolved in 1994, which is under implementation.
  - (iv) Till such time shipyards get adequate orders, they have been asked to increase ship repair turnover.

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS Legal Expenses Paid by AIR India

1989. SHRI CO. POULOSE: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total number of legal employees in the AIR India and the amount of levy paid to Bhasin and Company on account of legal expenses per annum;
- (b) the total number of legal cases pertaining to Air India pending in the Consumer Courts, Labour Courts, Lower courts, Station-wise Conciliation cases and Supreme Court, High Courts, Delhi/Mumbai; and
- (c) whether Air India Management has thought of any methodology to eliminate these expenses so that losses of the company can be curtailed?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) Air India has only two officers regularly appointed for